

contract was rescinded and the balance work awarded to another contractor. The quantum of compensation, recoverable from the Samaj in terms of the contract, will be known after the finalisation of the accounts of the latter contractor. The Samaj have explained why they could not complete the work and Government are now considering the question of recovery of compensation from them.

### **Indus Water Treaty**

\*1271. **Shri Yashpal Singh:**  
**Shri Firodia:**  
**Shri Ram Harkh Yadav:**  
**Shri Onkar Lal Berwa:**  
**Shri Hukam Chand**  
**Kachhvaliya:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether India will get more water next summer following the agreement between the Indus Commissioners of India and Pakistan; and

(b) if so, the details of the agreement?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) Yes, Sir.

(b) The withdrawals by India from the Eastern Rivers will be in accordance with the detailed provisions for Phase II given in Annexure H to the Indus Waters Treaty, 1960.

### **Loan to Orissa for Procurement of Rice**

\*1272. **Shri Vasudevan Nair:** Will the Minister of Finance be pleased to state:

(a) whether the Orissa Government had requested for an advance of Rs. 5 crores from the Centre for rice procurement;

(b) if so, the advance or help given by the Centre; and

(c) if the full amount was not advanced, the reasons therefor?

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):** (a) A request for the grant of a ways and means advance of Rs. 2 crores for

the procurement of rice was received from the Orissa Government in February, 1966.

(b) and (c). The State Government has been granted a cash credit accommodation of Rs. 2 crores by the State Bank against the hypothecation of foodgrains. As this limit can be increased, if necessary, by the State Bank, as and when additional purchases are made and foodgrains are available for being hypothecated to the Bank, it was not considered necessary to grant a ways and means advance to the State Government from the Central Government.

### **Progress in Agriculture**

\*1273. **Shri Linga Reddy:** Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether the Planning Commission has submitted its review of the agricultural progress during the first three Plans;

(b) if so, the details thereof; and

(c) the action proposed to be taken on the recommendations made therein?

**The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):** (a) No, Sir.

(b) and (c). Do not arise.

### **Credit facilities for sugar industry**

\*1274. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) whether the desirability of liberalizing credit facilities for the sugar industry to enable it to pay arrears of dues to cane-growers has been considered; and

(b) if so, with what results?

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):** (a) Yes.

(b) Credit limits, except in the case of certain units which are not well-managed, have been sanctioned by the financing banks, after taking into consideration the need for making pay-